

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).14020/2018

(Arising out of impugned final judgment and order dated 05-12-2016 in FAF0 No.2672/2016 passed by the High Court of Judicature at Allahabad)

JAWAHAR SHIKSHA PARISHAD (SOCIETY) & ANR. **Petitioner(s)**

VERSUS

JAWAHAR JUNIOR HIGH SCHOOL (SOCIETY) & ORS. Respondent(s)

Date : 14-12-2023 This petition was called on for hearing today.

**CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA**

For Petitioner(s) Ms. Kumud Lata Das, AOR
Mr. Mithilesh Kumar Singh, Adv.
Mr. Y K S Chauhan, Adv.
Ms. Pooja Rathore, Adv.

For Respondent(s) Mr. Ashok Kumar Jain, Adv.
Mr. Pankaj Jain, Adv.
Mrs. Meenakshi Jain, Adv.
Mr. Amit Kasera, Adv.
Mr. Bijoy Kumar Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The learned counsel for the petitioners seeks time to take instruction with regard to the status of the suit in the Trial Court.
2. Nobody appears for the contesting respondent Nos. 1 and 2, though duly served.
3. List after four weeks.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)